

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SH. C. N PRASAD, JUDICIAL MEMBER
AND
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.1972/Del/2019
Assessment Year: 2014-15

ACIT Special Range -8 New Delhi	Vs.	M/s. S. C. Johnsons Products Pvt. Ltd. M-69, M-Block, Market, Greater Kailash-2, New Delhi-110048 PAN No.AAACL3128M
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. H. K. Choudhary, CIT DR
Respondent by	Sh. K.M. Gupta, Advocate

Date of hearing:	13/06/2022
Date of Pronouncement:	13/06/2022

ORDER

PER PRADIP KUMAR KEDIA AM:

This appeal filed by the revenue is preferred against the order of the CIT(A)-28, New Delhi dated 28.12.2018 for A.Y. 2014-15.

2. The grievance of the revenue show that the tax effect would be less than Rs. 50 lakhs, therefore, this appeal is not

maintainable as per CBDT Circular No. 17/2019 dated 08.08.2019.

3. This appeal is, accordingly, dismissed with liberty to the revenue to approach the Tribunal as per the provisions of law, should it feel that the tax effect is more than Rs. 50 lakhs.

4. In the result, the appeal filed by the revenue is dismissed.

The order is pronounced in the open court on 13.06.2022.

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

*NEHA, Sr. Private Secretary

Date:- 13.06.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI